

N

SLP(C)No. 10014 OF 2001
ITEM No.60

Court No. 9

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.10014/2001

(From the judgement and order dated 30/11/2000 in CR 397/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

DAVINDER PAL SEHGAL & ANR.

Petitioner (s)

VERSUS

M/S.PARTAP STEEL ROLLING MILL.P.LTD.&ORS

Respondent (s)

(With prayer for interim relief)

Date : 24/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s)

Mrs.Rachana Joshi Issar,Adv.
Mrs. Sangeeta Bansal, Adv.
Mr. Ranjit Sharma, Adv.

For Res No.1

Ms. Bina Gupta, Adv.

UPON hearing counsel the Court made the following

O R D E R

...L.....I....T.....T.....T.....T.....T.....T.....T.....J
.SP2

In view of the letter circulated by learned counsel for
respondent No.1 this matter is adjourned for four weeks.

.SP1

(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master